

No. 22 on the 11th August, 1958 and state:

(a) whether the arrangements agreed upon between India and the Burmese Economic Delegation to promote trade between the two countries have since been ratified by the respective Governments; and

(b) if so, the details of these arrangements?

The Minister of Commerce (Shri Kanungo): (a) Not, yet.

(b) Does not arise.

Anti-oxidant

*1216. Shri T. B. Vittal Rao: Will the Minister of Commerce and Industry be pleased to state:

(a) what are the uses of Butylated-Hydroxy-Toulene in India at present;

(b) how much of this anti-oxidant has been imported in 1957-58; and

(c) what have been the landed costs and sale prices of Butylated-Hydroxy-Toulene?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) This anti-oxidant is not used in India at present.

(b) It has not so far been imported on a commercial scale.

(c) Does not arise.

Cornering of Shares

*1217. { Shri Rameshwar Tantia:
Shri S. C. Samanta:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government contemplate taking any steps to check cornering of shares of public limited companies;

(b) whether any applications for change of directors have been made recently to Government by some majority share holders; and

(c) if so, with what result?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) Yes.

(b) and (c). A statement is laid on the Table of the Lok Sabha.

Statement

Presumably the Hon'ble Member is referring to complaints made under section 409 of the Companies Act, 1956 with a view to preventing changes in the Board of Directors apprehended from change of ownership in its shares, which, if allowed, would affect prejudicially the affairs of the company. Government has so far received 9 such applications from directors or managing agents in respect of 7 companies.

Of these, 4 applications were rejected. In the remaining 5 cases, interim orders were issued, directing that no resolution passed or action taken to effect a change in the Board of Directors would have effect unless confirmed by the Central Government. These interim orders were subsequently revoked by Government after they were satisfied that, in the changed circumstances of the cases there was no necessity for making final orders under Section 409 of the Act.

Minor Irrigation Works

1218. { Shri Sanganna:
Shri Mohan Swarup:
Shrimati Renuka Ray:
Sardar Iqbal Singh:

Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the Second Plan allotment of Rs. 63 crores for minor irrigation works is raised to Rs. 83.5 crores following the increased emphasis on their development as one of the steps to increase agricultural production;

(b) if so, what is the allocation to Orissa out of the increased allotment: and

(c) whether the progress of work on minor irrigation in Orissa is satisfactory?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) The allotment for minor irrigation works is at present Rs. 66 crores. As a result of the recent appraisal of the Plan, it has been decided to allocate an amount of Rs. 26 crores for additional expenditure partly on distributory channels for major irrigation works and partly on minor irrigation works.

(b) No decision has been taken.

(c) Yes, Sir.

Indo-Pakistan Trade Agreement

*1219. **Sardar Iqbal Singh:** Will the Minister of Commerce and Industry be pleased to state how far Pakistan is implementing the Indo-Pakistan Trade Agreement of 1957?

The Minister of Commerce (Shri Kanungo): Some difficulties have been experienced, especially in relation to border trade and the export of Indian films. These difficulties are proposed to be discussed at the next six-monthly Review Conference.

Rehabilitation of Displaced Persons in Midnapore

*1220. **Shri Ghosal:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether Government have any scheme for rehabilitating displaced persons in the District of Midnapore, West Bengal; and

(b) if so, the nature thereof?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). Apart from the general schemes of rehabilitation, the State Government are exploring the possibilities of settling displaced persons from East Pakistan on waste

lands in Midnapore. A scheme for the rehabilitation of 200 families at Keleghai in Midnapore has already been sanctioned. Another scheme for the rehabilitation of 1,000 families in Garbeta and Salbeni in Midnapore District is under consideration.

Shoes for U.S.S.R.

*1221. { **Shri S. M. Banerjee:**
Shri Tangamani:
Shri Halder:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether a fresh order for shoes has been received from the Soviet Union; and

(b) if so, the quantity thereof?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) It would not be appropriate at the present juncture to disclose further details.

Manufacture of Road Rollers

*1222. { **Shri Ram Krishan:**
Sardar Iqbal Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) the target laid down for the manufacture of road rollers during the Second Five Year Plan;

(b) how many licences have so far been granted for the manufacture of road rollers; and

(c) whether there is any shortage of road rollers in India?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) No specific target for road rollers has been laid down for the Second Five Year Plan but the annual demand is expected to be of the order of 400 road rollers by 1960-61.